



IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH : NAGPUR

WRIT PETITION NO.1953/2026

Dipak Namdev Kharat .Vs. Maharashtra National Law University, Nagpur and Ors.

Office Notes, Office Memoranda of Coram,
appearances, Court's orders of directions
and Registrar's orders

Court's or Judge's orders

Mr. S. D. Borkute and Mr. D. D. Kamble, Advocates for petitioner.
Mr. Yash Venkatraman, Advocate for respondent Nos.1 and 2.
Mr. S. A. Sonak, Advocate for respondent No.3.

CORAM : ANIL L. PANSARE AND NIVEDITA P. MEHTA, JJ.

DATE : APRIL 6, 2026.

In response to the previous orders, counsel for respondent Nos.1 and 2 have tendered across the bar affidavit saying that a decision is taken and benchmark of 50% for the reserved category has been withdrawn because it was unnotified and that petitioner's candidature is considered for admission to the Ph.D. batch of 2025. He submits that the petitioner is at liberty to attend classes from tomorrow. He further submits that remedial/extra classes for the petitioner will be taken to cover the syllabus/course undertaken till today.

2. The affidavit is taken on record and marked "X" for identification.

3. Counsel for petitioner, on instructions, submits that the petitioner is satisfied with the subsequent development.

4. Thus, purpose of filing petition is served. The writ petition is accordingly disposed of.

(JUDGE)

(JUDGE)

Kahale